

IN THE COURT OF NATIONAL GREEN TRIBUNA PRINCIPAL BENCH, NEW DELHI.

In the matter of E.A. No. 24/2022 and O.A No. 60/2022, PS Anand Parbat, Central, Delhi.

IN THE MATTER OF :-

Alka Jain

..... Petitioner

VERSUS

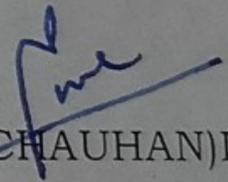
NDMC and Ors.

..... Respondent

ACTION TAKEN REPORT AS PER THE DIRECTION PASSED BY HON'BLE NATIONAL GREEN TRIBUNA PRINCIPAL BENCH OF NEW DELHI VIDE ORDER DATED 12.10.2022.

RESPECTFULLY SHOWETH:-

1. With reference to the above mentioned order, it is submitted that enquiry into the matter has been conducted by SI Satyam Gupta and it is revealed that the Complaints which had been sent to NGT by complainant Mrs. Alka Jain which is pending consideration before the NGT had also been received is PS Anand Parbat, Delhi vide GD No. 82A dated 23.09.2019.
2. Keeping in view the complaints of the complainant Alka Jain action for encroachment of public property was taken against Mohan Singh vide FIR No. 223/2019, U/s 283 IPC, dated 26.09.2019. An FIR was also registered against Mr. Ramesh S/o Deepchand vide FIR 244/2019, U/s 283/290 IPC for encroachment on Cemented Road, Anand Parbat, Delhi.
3. While considering the said complaint the NGT had directed Police as well as other authorities to take remedial action in this regard in order dated 16.02.2022 in OA No. 60/2022.
4. As Action had already been taken by the police on the same complaint vide FIR No. 223/2019, U/s 283 IPC, dated 26.09.2019, No further action was taken after 16.02.2022.
5. It is further submitted that action had been taken on each and every complaint of the present complainant.
6. It is further submitted that at present no such activity is reported. If any kind of such activity is reported, action will be taken in accordance with the legal provision.


(SHWETA CHAUHAN) IPS
DY.COMMISSIONER OF POLICE;
CENTRAL DISTRICT, DELHI

No. 25340 / Legal Cell/C. Dist.

dt-12.12.2022